

(ग) अधिकतर परिवार रोजगार की सुविधाओं के अभाव के कारण ही नगर छोड़कर चले गये हैं ।

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- (१) पूँजीगत व्यय ३३.१२ लाख रुपये  
 (२) अनुदान . ३.२४ लाख रुपये  
 (३) विस्थापितों को ऋण . २.७७ लाख रुपये

#### Industrial Estates

\*588. **Kumari M. Vedakumari:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the raw materials required for various industries in the Industrial Estates have not been adequately supplied;

(b) whether it is a fact that many Industrial Estates complained that they are not in a position to carry on the work in the present situation; and

(c) what are the steps taken so far, to see that sufficient raw materials are supplied to these Estates in time?

**The Minister of Industry (Shri Manubhai Shah):** (a) to (c). A statement is laid on the Table of the House.

#### STATEMENT

Due to the stringent position of foreign exchange, it has not always been possible to meet in full the request of the Small Scale Industries for import of raw materials. Much the large part of the shortage is in certain specialised categories of steel. It has been arranged with the Iron and Steel Controller to plan one third of the indigenous allocation of steel on a priority basis, to be distributed immediately to Small Scale units, both in the Industrial Estates and outside. Besides, steps have been taken to import 50,000 tons of steel from the Rupee payment areas for distribution to small scale units before June, 1961. In respect of other raw materials the Import Control Authorities generally

meet to the extent possible the requirements of the units within the Industrial Estates and the small scale industries.

#### Stateless Indian Stowaways

\*589. { **Shri P. G. Deb:**  
**Shri S. A. Mehdi:**

Will the Prime Minister be pleased to state:

(a) whether two Stateless Indians have been on the High Seas for the last 12 months between India and Europe;

(b) if so, the reasons for not allowing them to land in India; and

(c) their present whereabouts?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) and (b). Yes Sir, Joseph Vaz and Samuel Abdullah, stowaways were discovered by the P. & O. Shipping Co. on their boat Strathmore in September, 1959 after leaving Aden on her U.K. bound voyage. As their statements were conflicting, it is not possible for our authorities to establish clearly whether they are Indians or not.

(c) At present, they are reported to be on the high seas on one of the ships of the Company.

#### Industrial Disputes Act

\*590. **Pandit D. N. Tiwari:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the executive committee of the Federation of All-India Local Authorities has appealed to Government to exempt local bodies from the purview of the Industrial Disputes Act;

(b) whether the judgement of the Supreme Court of last February in the matter of Nagpur Corporation and its employees has been considered; and

(c) if so, the reaction of Government in the matter?